

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "B" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA Nos. 4786/Del/2017, 1759, 9452 & 9453/Del/2019
Assessment Years : 2009-10 to 2012-13**

Jalvayu Towers Apartment Owners Associated, Plot No.37-40, Sector-56, Gurgaon, Haryana-122011. PAN-AAAJJ0275G	vs	ITO, Ward-2(2), Gurgaon.
APPELLANT		RESPONDENT

**ITA No.5885/Del/2016
Assessment Year : 2013-14**

Jalvayu Towers Apartment Owners Associated, Plot No.37-40, Sector-56, Gurgaon, Haryana-122011. PAN-AAAJJ0275G	Vs	ITO, Ward-2(1), Gurgaon.
APPELLANT		RESPONDENT

**ITA No.3480/Del/2017
Assessment Year : 2014-15**

Jalvayu Towers Apartment Owners Associated, Plot No.37-40, Sector-56, Gurgaon, Haryana-122011. PAN-AAAJJ0275G	Vs	DCIT, Circle-2, Gurgaon.
APPELLANT		RESPONDENT

Appellant by	None
Respondent by	Sh.M.Barnwal, Sr.DR
Date of Hearing	29.01.2021
Date of Pronouncement	29.01.2021

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2009-10 to 2014-15 are directed against the orders of CIT(A), Gurgaon respectively.

2. None appeared on behalf of the assessee at the time of Virtual hearing. The learned counsel for the assessee, vide its letter dated

28.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, all appeals filed by the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29th January, 2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI